

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12086/2023

(Arising out of impugned final judgment and order dated 18-07-2023 in CRMABA No. 7760/2023 passed by the High Court Of Judicature At Allahabad)

SANDEEP KUMAR GARG

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH &amp; ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.193195/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.193194/2023-EXEMPTION FROM FILING O.T. and IA No.193196/2023-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.193193/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 27-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE PANKAJ MITHALFor Petitioner(s) Mr. Siddharth Luthra, Sr. Adv.  
Mr. Siddharth Agarwal, Sr. Adv.  
Mr. Shantanu Singh, Adv.  
Mr. Ravi Sehgal, Adv.  
Mr. Pai Amit, AOR  
Mr. Tathagata Dutta, Adv.  
Mr. Akshat Kumar, Adv.  
Ms. Rudrali Patil, Adv.  
Ms. Komal Mundhra, Adv.  
Ms. Divya Narayan, Adv.For Respondent(s) Ms. Pratibha Jain, AOR  
Mr. Kapil Sibal, Sr. Adv.  
Mr. Puneet Jain, Adv.  
Ms. Christi Jain, Adv.  
Mr. Harsh Jain, Adv.  
Mr. Yogit Kamat, Adv.  
Mrs. Shruti Singh, Adv.  
Mr. Mann Arora, Adv.  
Ms. Akriti Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard the learned senior counsel appearing for the petitioner. For the time being, we are considering the case of the petitioner only on the medical ground.

Issue notice returnable on 6<sup>th</sup> November, 2023.

We have perused the medical record of the petitioner. The petitioner shall not be arrested in connection with F.I.R./Case Crime No. 128 of 2018, Police Station Swarup Nagar, District Kanpur Nagar subject to condition that the petitioner shall always co-operate for investigation.

We direct the first respondent to get the petitioner medically examined from a reputed Government hospital for the purposes of ascertaining his present health condition. The petitioner shall co-operate by remaining present in the concerned hospital as and when called upon to do so. A report on his present health condition be produced before the next date.

In this case, the High Court rejected the prayer for grant of anticipatory bail. There is an application filed by the petitioner for seeking permission to file a lengthy synopsis and list of dates. The impugned order runs into 5 pages. However, the synopsis is of more than 60 pages which was uncalled for in the facts of the case. Therefore, we reject the application and while we do so, we direct the petitioner to pay costs of Rs.25,000/- by way of a donation to any institution carrying out charitable work. A receipt be produced before the next date of hearing.

The petitioner to implead the first informant as the third respondent.

Amended title shall be filed within three days.

Advocate for the third respondent takes notice.

Liberty is granted to serve the standing counsel for the State, in addition.

A copy of this order shall accompany the notice.

(NEETA SAPRA)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)